

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IDEAL ENERGY PROJECTS LIMITED

Relevant Particulars		
1.	Name of corporate debtor	IDEAL ENERGY PROJECTS LIMITED
2.	Date of incorporation of corporate debtor	03.04.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40102MH2008PLC180778
5.	Address of the registered office and principal office (if any) of corporate debtor	Wing B 1203/1204, Building No. 6, Lake Lucerne, Sub Plot No -4, Phase 3, Lake Homes Chandivali Farm Rd off, AS Marg Powai, Mumbai City, Maharashtra-400076.
6.	Insolvency commencement date in respect of corporate debtor	28.01.2020 (Order received on 17.02.2020).
7.	Estimated date of closure of insolvency resolution process	25.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anil Goel Registration Number: IBBI/IPA-001/IP-P00118/2017-2018/10253
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: E-10A, Kailash Colony, Greater Kailash - 1, New Delhi-110048 Email Id: anilgoel@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, E-10A, Kailash Colony, Greater Kailash - 1, New Delhi- 110048 Email Id: ideal.energy@aaainsolvency.com, anilgoel@aaainsolvency.com
11.	Last date for submission of claims	03.03.2020

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <u>Relevant Forms</u> Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the **IDEAL ENERGY PROJECTS LIMITED** on 28.01.2020.

The creditors of **IDEAL ENERGY PROJECTS LIMITED**, are hereby called upon to submit their claims with proof on or before 03.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Anil Goel

IBBI/IPA-001/IP-P00118/2017-2018/10253

Interim Resolution Professional

In the matter of **IDEAL ENERGY PROJECTS LIMITED**

Date: 19.02.2020

Place: New Delhi